

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 52490 of 2019

(Arising out of Order-in-Appeal No. JAI-EXCUS-000-COM-04-19-20 dated 30.04.2019 passed by the Principal Commissioner, Central Goods & Services Tax & Central Excise, Jaipur)

Shree Ram Developers

1, Dayal Nagar Gopalpura Bypass
Jaipur, Rajasthan- 303006

...Appellant

VERSUS

**Commissioner of Central Goods And Service
Tax And Central Excise, Jaipur**

NCR Building, Statue Circle
C- Scheme, Jaipur, Rajasthan- 302005

...Respondent

APPEARANCE:

None for the Appellant

Shri S.K. Meena, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 14.02.2025

FINAL ORDER NO. 50344/2025

JUSTICE DILIP GUPTA

It is pointed out by learned authorised representative that the issue has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in the open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)